



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 776/2017/LBR.

Thiruvananthapuram, 16th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Santhosh Kumar, Owner, Lekshmi Bus Service (KL.4-S.963), Santhosh Bhavanam, Komana, Ambalappuzha and the workmen of the above referred establishment represented by the General Secretary, Alappetty District Motor Workers Union (CITU), Alappuzha Meghala Committee, Boat Jetty Road, Alappuzha in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Prasanthan by the owner of Lekshmi Bus is justifiable or not ? If not, what relief he is entitled to ?

(2)

G.O. (Rt.) No. 777/2017/LBR.

Thiruvananthapuram, 16th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Chief Executive, Trivandrum District Fisherman Federation, Karunalayam, T.C. 13/680-1, G. S. Road, Thiruvananthapuram and the workman of the above referred establishment Sri R. Benedict, T. V. House, T. T. P. Post, Kochuveli, Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment and denial of arrear of salary to Sri R. Benedict by the management of Trivandrum District Fisherman Federation is justifiable? If not what relief the workman is entitled to get?

(3)

G.O. (Rt.) No. 778/2017/LBR.

Thiruvananthapuram, 16th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri T. M. Philipose, H R Manager, Bethal Plantations, Gold View Vyapar Pvt. Ltd., Corporate Office, Glenmary Estate, Peermade P. O. (2) the Managing Director, Bethal Plantations, Gold View Vyapar Pvt. Ltd., Corporate Office, Glenmary Estate, Peermade P. O. (3) the Chief Executive Officer, Bethal Plantations, Gold View Vyapar Pvt. Ltd., Corporate Office, Glenmary Estate, Peermade P. O.-685 531 (4) the General Manager, Bethal Plantations, Glenmary Estate, Peermade P. O.-685 531, Idukki District and the workmen of the above referred establishment represented by the Secretary, Kerala Plantation Workers Union (INTUC), Peermade in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki (Peermade). The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the dismissal of the worker Sri C. Jayapaul, Assistant Field Officer, Glenmary Estate, Peermade by the management is justifiable, if not what relief he is entitled to?

By order of the Governor,

P. K. SEETHALEKSHMI AMMA,

Additional Secretary to Government.

ORDERS

(1)

G.O. (Rt.) No. 851/2017/LBR.

Thiruvananthapuram, 1st July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri V. K. Sanal, (Sum Equipment), Vezhakkattuveli Veedu, Near Aroor Cemetery, Aroor and the workman of the above referred establishment Sri P. S. Mukundan, Nadakkalparamb Veedu, Prof. Colony, Aroor in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri P. S. Mukundan by the owner of Sum Equipment is justifiable or not? If not, what relief he is entitled to?

(2)

G.O. (Rt.) No. 854/2017/LBR.

Thiruvananthapuram, 1st July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri M. M. Hassan, Managing Director, Bharat Broadcasting Network Ltd., Karimbanal Arcade, East Fort, Fort P.O., Thiruvananthapuram-695 023, (2) Sri K. P. Mohanan, C.E.O., Bharat Broadcasting Network Ltd., Karimbanal Arcade, East Fort, Fort P. O., Thiruvananthapuram-695 023 and the workman of the above referred establishment Sri S. Ajikumar, Thanal, T.C. 1/1308(1), Puthanvila Veedu, Poonthi Road, Kumarapuram, Medical College P. O., Thiruvananthapuram-695 011 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment and benefits to Sri S. Ajikumar by the management of Bharat Broadcasting Network Limited, Karimbanal Arcade, East Fort P.O., Thiruvananthapuram is justifiable ? If not, what relief he is entitled to ?

(3)

G.O. (Rt.) No. 855/2017/LBR.

Thiruvananthapuram, 1st July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Secretary, I.M.A. Doctors Club, I.M.A. State Head Quarters, Anayara P.O., Thiruvananthapuram and the workman of the above referred establishment Sri N. Premachandran Nair, Devi Vilasam, T.C. 19/436, Mudavan Mughal, Poojappura P. O. in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri N. Premachandran Nair, Male Cook at I.M.A. Doctors Club, Anayara by its management is justifiable ? If not, what relief he is entitled to get ?

(4)

G.O. (Rt.) No. 857/2017/LBR.

Thiruvananthapuram, 3rd July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Partner, Reliance Security Agency, Prem Building, Near S.N.D.P. Office, Karunagappally P.O., Kollam and the workman of the above referred establishment Sri Asok Kumar,V., Amritha Nivas, Puthalam, Kottukal P.O., Balaramapuram, Thiruvananthapuram-695 501 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri V. Asok Kumar from Reliance Security Agency, Kollam by its management is justifiable ? If not, what relief he is entitled to ?

By order of the Governor,

SONIA WASHINGTON,

*Deputy Secretary to Government.***Labour and Skills (E)**

ORDER

G.O. (Rt.) No. 805/2017/LBR.

Thiruvananthapuram, 20th June 2017.

Read:—(1) Application under Section 17 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 filed by Sri Suresh Kumar, A.

(2) Letter I (1) 5548/2016 dated 15-3-2017 from the Labour Commissioner, Thiruvananthapuram.